

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-2432/2017
MA-2573/2017**

New Delhi, this the 25th day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

1. Kishan Choudhary, aged 43 years,
s/o Sh. Dalel Singh,
working as Driver in DTC,
r/o WZ-161, Village Dasghara,
PO Pusa, New Delhi-12.

2. Neeraj Shokeen, aged 36 years,
s/o Sh. Rajbir,
working as Driver in DTC,
r/o H. No. 755, Ranjed Pana,
Vill & PO Dichaun Kalan,
New Delhi-43.

..... Applicants

(through Sh. Yogesh Sharma)

Versus

1. Delhi Transport Corporation,
Through the Chairman,
DTC Head Quarters, IP Estate, New Delhi.

2. The Depot Manager,
Delhi Transport Corporation,
Shadipur Depot, New Delhi.

..... Respondents

(through Sh. Ajesh Luthra)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard learned counsel for the applicants and learned counsel for the respondents, who appeared on receipt of advance notice.

MA No. 2573/2017 filed for joining together is allowed.

2. The applicants filed the OA seeking the following reliefs:

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of declaring to the effect that the whole action of the respondents not allowing the applicants to perform their duties w.e.f. 6.1.2006 (Applicant No. 1) and w.e.f. 11.4.2016 (Applicant No. 2) is illegal, unjust, against the rules and against the principle of natural justice and consequently pass an order directing the respondents to allowing the applicants to perform their duties with all the consequential benefits.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to release the pay and allowances of the applicants w.e.f. 6.1.2016 (Applicant No. 1) and w.e.f. 11.4.2016 (Applicant No. 2) with arrears and interest immediately.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

3. It is submitted that the applicants made representation vide Annexure A/1 (Colly.). However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the instant OA is disposed of without going into the merits of the case by directing the respondents to consider the representation Annexure A/1 (Colly.) of the applicants and to pass appropriate reasoned and speaking orders thereon within sixty days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/